

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Athena Energy Ventures Private Limited
2.	Date of incorporation of corporate debtor	12/03/2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of companies – Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74210DL2007PTC160401
5.	Address of the registered office and principal office (if any) of corporate debtor	Front Side, Third Floor, Part of Property No. E-561,561-A, G.R. Plaza, Palam, Sector-7, Dwarka New Delhi Southwest Delhi 110075
6.	Insolvency commencement date in respect of corporate debtor	16 th April 2021 (Vide order dated 16 th April 2021 passed by Hon'ble NCLT – Hyderabad Bench) (Order for appointment of IRP was passed on 5 th August 2021 and the same was uploaded on 12 th August 2021)
7.	Estimated date of closure of insolvency resolution process	180 days from the Insolvency Commencement date, which is 12 th October, 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Kumar Rajan IBBI/IPA-002/IP-N00658/2018-2019/12116
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 702, Wing 3 Ahad Euphria, Sarjapur Main Road, Chikkanalli, Bangalore, Karnataka, 560035 kumar.rajan1958@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	607, 6th FLOOR, SHANGRILA PLAZA, ROAD NO. 2, OPPOSITE KBR PARK, BANJARA HILLS, HYDERABAD - 500 034. EMAIL: cirp.aevpl@rbsa.in
11.	Last date for submission of claims	25 th August, 2021



12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms Web Link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Athena Energy Ventures Private Limited on 16th April 2021.

The creditors of Athena Energy Ventures Private Limited, are hereby called upon to submit their claims with proof on or before 25th August 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties

Date: 13th August 2021

Place: Bangalore



 Sd/
 Kumar Rajan
 IBB/PA-002/IP-N00658/2018-2019/12116